GRUH

Statement of Unaudited Financial Results for the quarter ended June 30, 2019 prepared in compliance with the Indian Accounting Standards (Ind-AS)

(₹ in crore)

Particulars	Quarter ended June 30, 2019	Year ended Mar 31, 2019	Quarter ended June 30, 2018
	Reviewed	Audited	Reviewed
Total Income from Operations (net)	532.97	2,026.65	450.95
Net Profit for the period (before tax and Extraordinary items)	153.92	615.04	155.71
Net Profit for the period before tax (after Extraordinary items)	153.92	615.04	155.71
Net Profit for the period after tax (after Extraordinary items)	115.64	447.20	115.11
Total Comprehensive income for the period	115.49	446.67	115.04
Equity Share Capital (Face value of ₹ 2)	146.74	146.74	146.29
Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	1,744.70	1,744.70	1,482.10
Earnings Per Share (before extraordinary items) (of ₹ 2/- each)# Basic :	1.58	6.10	1.57
Diluted :	1.58	6.09	1.57
Earnings Per Share (after extraordinary items) (of ₹ 2/- each)# Basic :	1.58	6.10	1.57
Diluted :	1.58	6.09	1.57

EPS is not annualized for the quarter ended June 30, 2019 and June 30, 2018.

Note :

1. The above Unaudited Financial Results for the quarter ended June 30, 2019 have been reviewed and recommended by the Audit Committee of Directors and subsequently approved by the Board of Directors at its meeting held on July 25, 2019. The aforesaid results have been subjected to 'Limited Review' by the Statutory Auditors of the Company who have issued unmodified report thereon.
2. The Financial Results have been prepared in accordance with the recognition and measurement principles laid down in Indian Accounting Standard 34 - Interim Financial Reporting, prescribed under Section 133 of the Companies Act, 2013 read with Companies (Indian Accounting Standards) Rules, 2015 (Ind AS), as amended from time to time, and other accounting principles generally accepted in India.
3. The Board of Directors of the Company, at its meeting held on January 7, 2019, approved a Scheme of Amalgamation, for the merger of GRUH Finance Limited with Bandhan Bank Limited with effect from proposed Appointed Date of January 1, 2019. In this regards, Competition Commission of India, Shareholders, Secured and Unsecured Creditors of the Company have approved proposed scheme of merger. No objection has been received from National Housing Bank, BSE and NSE. The scheme remains subject to receipt of approval of National Company Law Tribunal. The proposed transaction does not have any impact on the current financial statement of the Company as at and for the quarter ended June 30, 2019.
4. The above is an extract of the detailed Quarterly Financial Results filed with the BSE Limited and National Stock Exchange of India Limited under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full Financial Results are available on www.bseindia.com, www.nseindia.com and on the Company's website www.gruh.com.

For GRUH Finance Limited

Mumbai
July 25, 2019

Sudhin Choksey
Managing Director
DIN : 00036085

GRUH FINANCE LIMITED

Regd. Off.: "GRUH" Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedabad 380 006. Ph. 079-26421671-75 | Fax – 079-26569215 | Toll Free No. : 18002335300
Website: www.gruh.com | E-mail: investorcare@gruh.com | CIN : L65923GJ1986PLC008809

ONE/gruh/19

---

www.atulauto.co.in

ATUL AUTO LIMITED
CIN: L54100GJ1986PLC016999
Regd. Office : 8B National Highway, Near Microwave Tower, Shapar (Veraval), Dist. Rajkot, Gujarat, INDIA 360024. Ph.: 02827 235500, E-Mail : investorrelations@atulauto.co.in

NOTICE

Notice is hereby given, pursuant to provisions of Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, that a meeting of Board of Directors of Atul Auto Limited will be held on Saturday, August 10, 2019 to consider and approve the unaudited standalone and consolidated financial results for the quarter ended on June 30, 2019.

Information in this regard is also available on the website of the Company i.e. www.atulauto.co.in and on the website of the stock exchanges i.e. www.bseindia.com and www.nseindia.com

For, ATUL AUTO LIMITED
(Paras J Viramgama)
Company Secretary & Compliance Officer

Place : Shapar (Veraval)
Date : 25-07-2019

Biopac

BIOPAC INDIA CORPORATION LIMITED

Regd Off: - Survey No. 38, Silvassa Khanvel Road, Dapada, Silvassa, Dadar Nagar Haveli – 396230
CIN: L51900DN1987PLC000441 Phone : 0260-269 9488
email id : info@biopacindia.com website:- www.biopacindia.com

NOTICE

Pursuant to Regulation 29 and Regulation 47 of the Securities and Exchange Board of India (Listing Obligation and Disclosure Requirements) Regulation 2015, Notice is hereby given that a Meeting of the Board of Directors of the Company is scheduled to be held on Friday, 2nd August, 2019, interalia to consider and approve the Unaudited financial results of the Company for the first quarter ended 30th June, 2019.

This information is also available on the website of the Company i.e. www.biopacindia.com and on the website of the stock exchanges i.e. www.bseindia.com.

For **Biopac India Corporation Limited**
Sd/-
Pankaj Doshi
Managing Director

Place : Silvassa
Date : 26th July, 2019

आन्ध्रा बैंक ANDHRA BANK
(A Govt. of India Undertaking)

Bardoli : Ashirwad Ten Road, Opp. Railway Station At Bardoli - 394602. Tel No.02622-225279

NOTICE UNDER SECTION 13(2) OF ACT 54 OF 2002 FOR ENFORCEMENT OF SECURITY INTEREST
DEMAND NOTICE

From : **Mr Mihir Ranjan Das,** Authorized Officer, Andhra Bank under Act 54 of 2002, BARDOLI Branch. **Date:02-07-2019**
To.

Borrower	Co-Applicant :-	Co-obligant
Mrs. MANJUDEVI PATEL House No.308, R S No 194/1 & 194/2, Block No. 195, Mansi Residency, Bagumara, Tehsil Palsana, Dist-surat - 394305.	**Late Shri Jagdish P Patel represented by legal representative** 1. **Mrs. Manjudevi Patel (Wife)** 2. **Mrs. Geeta Devi Patel (Mother)** House No.308, R S No 194/1 & 194/2, Block No. 195, Mansi Residency, Bagumara, Tehsil Palsana, Dist-surat - 394305.	**Ramesh Kanaram Patel** 18/19 Bhartinagar Society, Puna Tal. Surat City, Surat Pin - 395009.

Sir/Madam,
Please take notice that you have availed the following credit facilities from the Bank.

Facility / Loan	Limits	During	Outstanding as on 02.07.2019	Rate of Interest		Classification of outstanding amount	
				At the time of sanction:	At present:	Principal:	Interest:
HLPGN 258330100001352	₹ 15,00,000	28.03.2016	₹ 15,28,704.50	9.75%	9.50%	14,81,237.50	47,467

Against Hypothecation Of Na And/or Against Mortgage Of The Properties Detailed Under:
All that piece and parcel of the residential property belonging to **Mrs. Manjudevi Patel W/o Late Shri Jagdishkumar Patel** (owner of the property), House no 308 (Plot No. A/308 As per Sanctioned Plan), Admeasuring 74.42 sq. Mtrs., Situated at R S No. 194/1 & 194/2, Block No. 195, Mansi Residency, NH highway No. 6, Bagumra, Tehsil Palsana, Distt Surat and **Bounded by; East** : plot no 309, **North** : Plot No. 313, **West** : Plot No. 307, **South** : Society Internal Road.

As you have defaulted in repayment of the Principal loan/facility and/or instalments/interest or both, and/or the account has remained out of order for a period exceeding RBI norms, your account has been classified as **NPA on 27-06-2019** and all of you are jointly and severally liable to pay **₹ 1528704.50 (₹ Fifteen Lakh Twenty Eight Thousand Seven Hundred and Four and Fifty Paise) as on 02-07-2019** with subsequent interest as per the agreement(s).

You are hereby called upon to pay the said outstanding amount together with up-to-date interest within 60 days from the date of receipt of this notice, failing which, the Bank shall be constrained to take any one or more of the following measures against the properties hypothecated/Mortgaged to the Bank detailed above, to recover the amount, without the intervention of the court, as provided under the Securitization and Reconstruction of Financial Assets and Enforcement of Security interest Act (54 of 2002) i.e.

1. Take possession of the secured assets of the borrower including the right to transfer by the way of lease, assignment or sale for realizing the secured asset/s;
2. Takeover the management of the secured asset/s of the borrower including the right to transfer by the way of lease, assignment or sale and realize the secured asset/s;
3. Appoint any person (hereafter referred to as the manager) to manage the secured asset/s the possession of which has been taken over by the secured creditor.
4. Require at any time, by notice in writing any person who has acquired any of the secured assets from the Borrower and from whom any money is due or may become due to the Borrower, to pay the Bank, so much of the money as is sufficient to pay the secured debt.

Please take notice that after receipt of this notice, you shall not transfer by the way of sale, lease or otherwise any of the secured assets referred to in the notice, without prior written consent of the Bank.

The charges, expenses incurred for taking the aforesaid actions shall be met out of the sale proceeds and if the sale proceeds are found insufficient to satisfy the entire amount due to the Bank, for the balance amount appropriate legal action as provided in the SARFAESI Act 54 of 2002 or any other Act as deemed necessary will be taken against you, holding all of you jointly and severally liable to all costs and consequences thereof.

It may be noted that under the provisions of the section 13(8) of the Act, right of redemption is available to you, by paying the dues of the Bank together with all costs, charges and expenses incurred by the Bank, at any time, before the date of publication of notice, for public auction or inviting quotations or tender from public or private treaty for transfer by way of lease, assignment or sale of the secured assets.

This notice is issued without prejudice to the rights of the Bank available under any other law.

Sd/-
Mr Mihir Ranjan Das
Chief Manager & Authorized Officer

Aavas
SAPNE AAPKE, SAATH HAMAARA

AAVAS FINANCIERS LIMITED
(Formerly known as Au HOUSING FINANCE LIMITED) (CIN:L65922RJ2011PLC034297)
Regd. & Corp. Office: 201-202, 2nd Floor, South End Square, Mansarovar Industrial Area, Jaipur. 302020

POSSESSION NOTICE

Whereas, The undersigned being the Authorised Officer of **AAVAS FINANCIERS LIMITED (Formerly known as "AU HOUSING FINANCE LIMITED")** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred upon me under section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in the respective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the properties described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 9 of the said rules on the dates mentioned as below. The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the property will be subject to the charge of the **AAVAS FINANCIERS LIMITED (Formerly known as "AU HOUSING FINANCE LIMITED")** for an amount mentioned as below and further interest thereon.

Name of the Borrower	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
Anil Kumar Mishra, Poonam Devi (A/c No.) LNBRD01417-180057411	13-Nov-18 Rs.1101396.41/- Dues As On 13-Nov-2018	Block / Revenue Survey No.217/Paiki 1, 217/Paiki 2, Flat no. 403, 4th Floor, Sai Sudha Residencecy, Village - Pratappura , Sub-Dist Halol, Dist-Panchmahal, Gujarat. **Admeasuring 58.55 Sq. mt(Super Built Area). or Admeasuring 19.52 Sq. Mt. (Undivided Land Area Constructed Property)**	Physical Possession Taken on 19-Jul-19

Place : Jaipur Date: 26.07.2019 Authorised Officer Aavas Financiers Limited

---

shubham

SHUBHAM HOUSING DEVELOPMENT FINANCE CO. LTD.
Corporate Office : 425, Udyog Vihar Phase IV, Gurgaon-122015 (Haryana)
Ph.: 0124-4212530/31/32, E-Mail : customercare@shubham.co Website : www.shubham.com

DEMAND NOTICE

Notice U/S 13(2) of Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (hereinafter called 'ACT')

It is to bring to your notice that your loan account has been declared as NPA by secured creditor Shubham Housing Development Finance Company Limited having its registered office at D-305, Ground Floor, Sarvodaya Enclave, New Delhi 110017 (hereinafter called 'SHDFC) and you are liable to pay total outstanding against your loan to SHDFC. You are also liable to pay future interest at the contractual rate on the aforesaid amount together with incidental expenses, cost, charges etc. Therefore, we hereby call upon you to discharge in full your liabilities to SHDFC within 60 days from the date of this notice failing which SHDFC will be empowered to exercise the power under Section 13(4) of the ACT. The details of borrowers and secured assets are as under: -

S. No.	Borrower(s) Name	Address	Notice Amount	Secured Asset
1	**Alpesh Patni, Ramanbhai Patni, Savitaben Patni**	I 1/2 New Abhilasha Soc, Bombay Hosung Saraspur Ahmedabad Gujarat 380016	Rs. 10,18,514/-	I 1/2 New Abhilasha Soc Bombay Housing Ahmedabad Gujarat 380016
2	**Dharmishthaben Sanjaybhai Solanki, Sanjay Bhai Ramabhai Solanki**	52 Harikrupa Society B/h Patel Park RTO Road Warsiya Vadodara Gujrat 390006	Rs. 5,62,370/-	Plot No. A/52 Hari Krupa Society Nr RTO, Warsiya, Vadodara Gujarat 390018

Place : Gurgaon
Date : 25.07.2019

Authorised Officer
Shubham Housing Development Finance Company Limited

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF BAFFIN ENGINEERING PROJECTS LIMITED

1.	Name of Corporate Debtor	Baffin Engineering Projects Limited
2.	Date of Incorporation of Corporate Debtor	13/09/1995
3.	Authority under which Corporate Debtor is incorporated/Registered	Registrar of Companies-Ahmedabad
4.	Corporate Identity Number/Limited Liability Identity Number of Corporate Debtor	L29199GJ1995PLC027455
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	320, New Cloth Market, Ahmedabad-380022
6.	Date of Closure of Insolvency Resolution Process	21/04/2019
7.	Liquidation commencement date of Corporate Debtor	19/07/2019 (Copy of Order received on 24/07/2019)
8.	Name, Address, Email Address, Telephone number The Registration Number of the Liquidator	LEKHRAJ BAJAJ 107, Agarwal Prestige Mall, Adjoining to M2K Pitampura, Delhi-110034 lekhrajbajaj@rediffmail.com or rpbaffin@gmail.com 011-41451023, 9810109335 IBBI/IPA-002/IP-N00039/2016-17/10078
9.	Last Date for submission of Claims	23/08/2019

Notice is hereby given that the Hon'ble National Company Law Tribunal, Ahmedabad Bench, Ahmedabad has ordered the commencement of liquidation of the Baffin Engineering Projects Limited on 19th July, 2019 under section 33 of the Insolvency & Bankruptcy Code, 2016.

The stakeholders of Baffin Engineering Projects Limited are hereby called upon to submit a proof of their claims, on or before 23rd August, 2019 to the liquidator at the address mentioned against item 8

The financial creditors shall submit their proof of claims by electronic mean only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Lekhraj Bajaj
Liquidator
IBBI Regd No.IBBI/IPA-002/IP-N00039/2016-17/10078
Email id: lekhrajbajaj@rediffmail.com

Place: New Delhi
Dated: 26/07/2019

STANROSE MAFATLAL
INVESTMENTS AND FINANCE LIMITED
CIN :L65910GJ1980PLC003731
Regd.Office : Popular House, Ashram Road, Ahmedabad - 380009. Tel : 079-26580067/96
Website : www.stanrosefinvest.com Email :- investorcare@stanrosefinvest.com

NOTICE

Notice is here by given pursuant to Regulation 29 read with Regulation 47 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 that a Meeting of the Board of Directors of the Company will be held on Monday, August 5, 2019, to inter alia consider Unaudited Financial Results (both standalone and consolidated) For the first Quarter ended on 30th June, 2019. This intimation is also available on the website of the Company at www.stanrosefinvest.com and on the website of the Stock Exchange where the shares of the Company are listed at www.bseindia.com.

For, Stanrose Mafatlal Investments and Finance Limited
Soham A. Dave
Company Secretary

Ahmedabad
Dated : July 25, 2019

SCANPOINT GEOMATICS LIMITED

Regd. Office: 9, Mahakant Complex, Opp. V.S. hospital, Ashram Road, A'bad-06
Corporate Office: 12, Abhishree Corporate Park, ISKCON-Ambli Road, A'bad-58
CIN: L22219GJ1992PLC017073
Phone: 02717-297096 | **e-mail:** info@sgligis.com | **website:** www.sgligis.com

Notice of Board Meeting

Pursuant to Regulation 29 read with Regulation 47 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Meeting of Board of Directors of Scanpoint Geomatics Limited will be held on Friday, August 02, 2019 at the Corporate Office of the Company at 12, Abhishree Corporate Park, Iskcon – Ambli Road, Ahmedabad – 380058 inter – alia to consider and to approve the Standalone and Consolidated (Un-audited) Financial Results for the first quarter ended June 30, 2019 along with various other businesses.

This Information is posted on Company's website at www.sgligis.com and BSE website at www.bseindia.com.

For Scanpoint Geomatics Limited
Sd/-
Ramesh Sojitra
Managing Director (DIN: 00016149)

Place : Ahmedabad
Date : 25-07-2019

IN THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
C.P./(CAA)/2179/MB/2019
IN
C.A./(CAA)/1290/MB/2019

In the matter of the Companies Act, 2013;
AND
In the matter of Sections 230 to 232 of the Companies Act, 2013;
AND
In the matter of Scheme of Amalgamation of (by absorption) of ATC Infrastructure Services Private Limited ('Transferor Company') with ATC Telecom Infrastructure Private Limited ('Transferee Company') and their respective Shareholders

ATC Infrastructure Services Private Limited a company incorporated under the provisions of Companies Act, 1956 having its registered office at 103 Camps Corner-II, Opp. Prahlad Nagar AUDA Garden, 100 Ft. Anand Nagar Road, Ahmedabad-380015, Gujarat, India
...First Petitioner Company

ATC Telecom Infrastructure Private Limited a company incorporated under the provisions of Companies Act, 1956 having its registered office at 404, 4th Floor, Skyline Icon, Andheri Kurla Road, Andheri East, Mumbai-400059, Maharashtra, India
...Second Petitioner Company

NOTICE OF HEARING OF PETITION

Notice is hereby given that Joint Petitions under Sections 230 to 232 of the Companies Act, 2013 presented by ATC Infrastructure Services Private Limited and ATC Telecom Infrastructure Private Limited on 10th June, 2019 for sanctioning the Scheme of Amalgamation (by absorption) of ATC Infrastructure Services Private Limited ('Transferor Company') with ATC Telecom Infrastructure Private Limited ('Transferee Company') and their respective Shareholders, was admitted by the Hon'ble National Company Law Tribunal, Bench at Mumbai on 18th July, 2019. The said Petitions are fixed for hearing before the said Hon'ble Tribunal on Thursday 8th August, 2019 at 10.30 a.m. in the morning or soon thereafter.

ANY PERSON desirous of supporting or opposing the said Petition should send to the Petitioner's Advocates at their address mentioned hereunder, a notice of his intention, signed by him or his Advocate, with his full name and address, so as to reach the Petitioner's Advocate not later than two days before the date fixed for the hearing of the Petition. Where he seeks to oppose the Petition, the grounds of opposition or a copy of the affidavit intended to be used in opposition to the Petition, should be filed in Hon'ble National Company Law Tribunal, Mumbai Bench at MTNL Telecom Building, Opp. GD Somani School, Somani Marg, Cuff Parade, Mumbai-400 005, Maharashtra, and a copy thereof served on the Petitioner's Advocate, not less than two days before the date fixed for hearing. A copy of the Petition will be furnished by the Petitioner's Advocates to any person requiring the same on payment of the prescribed charges.

Sd/-
M/S HEMANT SETHI & CO.
Advocates for the Petitioner
1602, Nav Parmanu, Behind Amar Cinema, Chembur, Mumbai – 400071.

Place: Mumbai
Date: 25.07.2019

Repco Home Finance

REPCO HOME FINANCE LIMITED
Anurag Avenue, Office no. 101, First Floor, Nr. Congress Bhavan, Andabava Ashram Road, Limda Lane, Jamnagar - 361001.

DEMAND NOTICE

Notice u/s. 13(2) of The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

The following Borrower availed the below mentioned loans from **Repco Home Finance Ltd. Jamnagar Branch.** The loans of below mentioned borrower (Column No.3) have been secured by the mortgage of properties mentioned in (Column No.5). As they have failed to adhere to the terms & conditions of the loan agreement and as the loan become irregular, the loans were classified as NPA as per the RBI guidelines. Amounts due by them to Repco Home Finance Ltd - Jamnagar Branch are mentioned in (Column No.4). This amount with further interest & costs on the said amount shall also be payable as applicable and the same will be charged with effect from their respective dates.

1	2	3	4	5
No.	Branch	Borrowers & Guarantors	Outstanding as per 13(2) Notice sent	Details of secured Assets
	Jamnagar Branch, A/C Nos. 1981870000657 & 1981870000658 dated 21-03-2018 & 21-03-2018 for ₹ 15,90,000/- & 15,90,000/-	**Mr. Mithun Dhirajlal Raichura - Borrower** S/o, Dhirajlal Raichura, No. 502, Galaxy Tower, End of Patel Colony, ST. No. 9, Opp. Radhey Krishana Temple, Jamnagar - 361 008 **Also at,** Flat No. 302, 3rd Floor, Upashna Apartment, Near Nandanvan Society, Ranjit Sagar Road, Jamnagar – 361 005 **Mrs. Pushpaben Dhirajlal Raychura - Co-Borrower** W/o, Dhirajlal Raichura, VRAJ, 11 Patel Colony, Road No. 3, Jamnagar - 361 008 **Mr. Rasiklal Dalsukhlal Nainuji - Guarantor** S/o, Dalsukhlal Nainuji, Room No. 275, NR. Police Chowki, Khodiyar Colony, Jamnagar - 361 006	₹ 16,31,392/- & 16,31,392/- as on 13-06-2019 + Interest & Cost	**PROPERTY No. 1:-** All that piece and parcel of property situated in the District of Jamnagar, On Ranjit Sagar Road, Near Sadhna Colony, Land bearing R.S.No. 1421 Paiki, admeasuring acre 5-00 guntha Collector, Jamnagar have converted into non-agriculture land area known as "Nandanvan Society". Thereafter, Development Permission obtained from Jamnagar Municipal Corporation to construct multi-storied residential cum commercial building over Plot No. 8 Paiki Part – 2, a building plan was also approved by Jamnagar Municipal Corporation. Thereafter, multi storied building called "Upasna Apartment" constructed over Plot No. 8 Paiki Part - 2 as per Development Permission obtained from Jamnagar Municipal Corporation. Flat No. 302, Built-Up Admeasuring 37.75 Sq.Mtrs., Super Built-Up Admeasuring 91.97 Sq.Mtrs. on Third Floor of "Upashna Apartment" built up on the land of Plot No. 8 Paiki Part - 2 of non-agriculture residential land of R.S.No. 1421, mutated by C.S.No. 209 in Sheet No. 508, Ward No. 13, situated On Ranjit Sagar Road, Near Sadhna Colony, within the limits of Jamnagar Municipal Corporation in the City of Jamnagar, which is bounded as under :- **On North by:** Road **On South by:** Common Stair, Common Passage, O.T.S., Lift thereafter Flat No. 301 **On East by:** Plot No. 8 Paiki Part-3 **On West by:** Plot No. 8 Paiki Part-1 **PROPERTY No. 2:-** All that piece and parcel of property situated in the District of Jamnagar, on Ranjit Sagar Road, Near Sadhna Colony, Land bearing R.S.No. 1421 Paiki, admeasuring acre 5-00 guntha Collector, Jamnagar have converted into non-agriculture land. Area known as "Nandanvan Society". Thereafter, Development Permission obtained from Jamnagar Municipal Corporation to construct multi-storied residential cum commercial building over Plot No. 8 Paiki Part-2 a building plan was also approved by Jamnagar Municipal Corporation. Thereafter, multi storied building called "Upasna Apartment" constructed over Plot No. 8 Paiki Part - 2 as per Development Permission obtained from Jamnagar Municipal Corporation. Flat No. 402, Built-Up Admeasuring 37.75 Sq.Mtrs., Super Built-Up Admeasuring 91.97 Sq.Mtrs., on Fourth Floor of "Upashna Apartment" built up on the land of Plot No. 8 Paiki Part - 2 of non-agriculture residential land of R.S.No. 1421, mutated by C.S.No. 209, in Sheet No. 508, Ward No. 13, situated on Ranjit Sagar Road, Near Sadhna Colony, within the limits of Jamnagar Municipal Corporation in the City of Jamnagar, which is bounded as under :- **On North By:** Road **On South By:** Common Stair, Common Passage, O. T. S., Lift thereafter Flat No. 401 **On East By:** Plot No. 8 Paiki Part-3 **On West By:** Plot No. 8 Paiki Part-1

For the reasons stated above, we hereby call upon you to discharge in full your liabilities to us within a period of 60 days from the date of publishing of this notice failing which we will be exercising the powers under Section 13 of the **Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002** against the secured assets mentioned above. The powers available to us under Section 13 of the Act inter-alia includes (i) Power to take possession of the secured assets of the borrower including the rights to transfer by way of lease, assignment of sale for realising secured asset, (ii) Take over the management of the secured asset including the rights to transfer by way of lease, assignment or sale and realise the secured asset, and any transfer of secured asset by us shall vest in the transferee all rights, or in relation to the secured asset transferred as if the transfer had been made by you.

We draw your attentions to Sec 13 (8) of the Securitisation Act as per which, no further steps shall be taken for transfer or sale of the secured asset, if the dues of the secured creditor together with all costs, charges and expenses incurred by secured creditor are tendered by you at any time before the date fixed for sale or transfer of the secured asset.

(Sd/-)
Authorised Officer
(SARFAESI ACT 2002), REPCO HOME FINANCE Ltd.,

Place : **Jamnagar**
Date : **28-06-2019**